

(c) the exemptions, if any, made under this scheme and the reasons thereof?

The Deputy Minister of Communications (Shri Raj Bahadur): (a) Yes. This has been extended to 16 places so far.

1950-51 1951-52

(b) Applications received	9,734	12,448
No. of Telephones given	7,905	11,180

(c) At places to which the Own Your Telephone Scheme is extended, 30 per cent. of the available capacity in the telephone exchange is reserved for applicants under the exempted category, namely, doctors, nurses, registered mid-wives, hospitals, public institutions, refugees, public men, newspapers and reporters, and temporary Government Departments etc. These, except refugees, have been included under the exempted category mainly for the reason that they are serving the public. Refugees have been shown special consideration to enable them to rehabilitate themselves.

Shri B. S. Murthy: Is it a fact that this system has now been suspended temporarily?

Shri Raj Bahadur: It has not been suspended. We extend it from time to time to such places as our resources will allow us to do so.

Shri B. S. Murthy: Is it a fact that in Madras, people who have paid Rs. 2000 deposits under this scheme, have not yet been sanctioned any connections, and the departmental authorities are saying that the scheme has temporarily been suspended?

Shri Raj Bahadur: Some of them have not been given. Sir, but as many as 970 persons have been given telephone connections in Madras under the O.Y.T.

Shri B. S. Murthy: May I know whether celebrated artists also are included in the exempted category?

Shri Raj Bahadur: So far as I know, no, Sir.

Sardar Hukam Singh: May I know whether any exchange under the 'Own Your Exchange' scheme has been opened, and if so, what is the deposit received on that account?

Shri Raj Bahadur: There is one at Dhubri.

Shri B. K. Das: How many applications are pending before Govern-

ment, and is there any case of rejection of any application?

Shri Raj Bahadur: There is no question of rejection of any application under the OYT scheme. The deposits have been made. But I cannot give the number of pending applications.

C. T. O.

*1856. **Shri L. J. Singh:** Will the Minister of Food and Agriculture be pleased to state to what extent the Central Tractor Organisation has helped small States like Manipur?

The Deputy Minister of Commerce and Industry (Shri Karmarkar): The Central Tractor Organisation carries out land reclamation operations on such lands as are offered by the State Governments for the purpose. The Organisation has not so far received requests from the Governments of any of the small States for reclamation operations in their areas. The Central Tractor Organisation does not make any distinction between small and large States while deciding on areas where operations are to be undertaken. The main consideration governing selection of sites of operations is the availability of large contiguous blocks of land on which reclamation operations with heavy tractors can be carried out economically; and the C.T.O. is prepared to consider taking up work in all States where such lands are available.

Shri L. J. Singh: May I know how much benefit has been derived out of this organisation by the agricultural public?

Shri Karmarkar: I answered a similar question a few minutes ago, regarding the additional acreage brought under cultivation by this Organisation. It is roughly about 720,000 acres.

Shri L. J. Singh: Under whose charge is the Organisation being run in the States?

Shri Karmarkar: Sir, the organisation is under our charge. It is run at the request of the State where suitable land is available. The charge per acre is Rs. 54 borne by the State Government and transferred to the cultivators later on.

Shri Velayudhan: May I know, Sir, whether the Tractor Organisation was a costly adventure when compared with the results derived from it?

Mr. Speaker: I believe he is asking for an opinion.

Jonab Amjad Ali: May I know, Sir, whether lesser number of tractors than actually required by the Government of Assam has been supplied?

Shri Karmarkar: Is it under the Central Tractor Organisation that my friend wants a reply or on the general subject of tractors to be imported for the Government of Assam?

Mr. Speaker: Central Tractor Organisation.

Shri Karmarkar: So far as I can see, they have not asked for it.

Shri B. S. Murthy: May I know, Sir, how many tractors have been supplied to the Government of Madras under this organisation?

Shri Karmarkar: Enquiries have recently been made by the Government of Madras about the possibility of the Central Tractor Organisation undertaking reclamation operations in certain areas of the State. The matter is under consideration.

Shri K. K. Basu: Has the Government any machinery to check up how this land is utilised after it is reclaimed by the Central Tractor Organisation? Are these lands given to the agriculturists or run as big farms?

Shri Karmarkar: We have a machinery for information, obviously. But as to whether in all cases it is given to big farms or to agriculturists, I should like to be precise, and therefore would like to find out.

Shri Bogawat: May I know, Sir, whether any tractors are supplied to Bombay State?

Shri Karmarkar: Yes. We have given them to U.P., Madhya Pradesh, Madhya Bharat and for the clearance of jungle lands in U.P. Terai. There has to be a large amount of contiguous land suitable for this tractor organisation and my friend is obviously referring to tractors which were supplied to the Bombay Government under the grow more food scheme.

SCHEDULED TRIBES IN MADHYA PRADESH AND VINDHYA PRADESH

*1857. **Shri K. G. Deshmukh:** Will the Minister of Home Affairs be pleased to state whether it is a fact that the Government of India have decided to appoint a "Regional Commissioner" for the welfare of the Scheduled Tribes in Madhya Pradesh and Vindhya Pradesh?

The Minister of Home Affairs and States (Dr. Katju): The question is under consideration.

Shri K. G. Deshmukh: May I know, Sir, whether this appointment is to be made at the request of the Madhya Pradesh Government or on the Government of India's own accord?

Dr. Katju: My hon. friend is asking whether it is on the request of the Madhya Pradesh Government. I do not know how it originated, but the matter is under consideration. We are planning to appoint one as early as possible.

Shri K. G. Deshmukh: What is the population of the Scheduled Tribes in this region?

Mr. Speaker: How does it arise out of this?

Shri Sanganna: May I know, Sir, whether predominance of the aboriginal population is the consideration?

Dr. Katju: I do not know really.

Shri B. S. Murthy: May I know, Sir, whether this question is being considered only with reference to Madhya Pradesh and Vindhya Pradesh or on an all-India basis?

Dr. Katju: It is being considered with respect to Bihar, Orissa, Madhya Pradesh, Vindhya Pradesh, Madhya Bharat, Ajmer, Bhopal, Rajasthan and Bombay. Assam is already included.

Shri B. S. Murthy: What other States are being omitted?

Dr. Katju: In the long list I gave, I think every State has been included which contains in respectable numbers any of these classes of population.

श्री पी० एन० राजभोज : मैं मंत्री महोदय से पूछना चाहता हूँ कि शेड्यूल्ड ट्राइब्स के लिए जो कमिश्नर ऐम्पाइंट किये जा रहे हैं वह किस जाति के होंगे, उसी जाति के या दूसरी जाति के ?

डाक्टर काटजू : सवाल यह था कि रीजनल कमिश्नर मुकर्रर होगा या नहीं होगा, आप पूछते हैं कि कौन सी जाति का होगा। एक का दूसरे से क्या सम्बन्ध है।